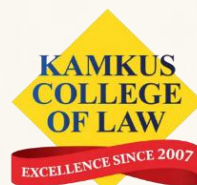


*"Argument
Shapes a Better
Tomorrow"*



KAMKUS COLLEGE OF LAW

PRESENTS



KAMLA SUKUL MEMORIAL

NATIONAL MOOT COURT COMPETITION-2026

24TH AND 25TH OCTOBER, 2026

VENUE: - BHAGIRATH CAMPUS, B-BLOCK,
SECTOR 23, SANJAY NAGAR, GHAZIABAD

SCC[®]
ONLINE

SCC[®] | **TIMES**
ONLINE



TABLE OF CONTENTS

- ❖ ABOUT THE COLLEGE
- ❖ MESSAGE FROM THE PATRON
- ❖ MESSAGE FROM THE PRINCIPAL
- ❖ ACHIEVEMENTS
- ❖ RULES AND REGULATIONS
- ❖ MOOT PROPOSITION
- ❖ ORGANIZING COMMITTEE
- ❖ REGISTRATION FORM

KAMKUS COLLEGE OF LAW
MOOT COURT COMMITTEE

PRIZES WILL BE AWARDED IN THE FOLLOWING



WINNER TEAM



RUNNER-UP TEAM



BEST MEMORIAL



BEST SPEAKER



BEST RESEARCHER



ABOUT THE COLLEGE



Established in 2007 under the aegis of the Bhagirath Sewa Sansthan, Kamkus College of Law (KCL) is a premier seat of legal education dedicated to nurturing globally competent, analytical, and socially responsible legal professionals. Accredited with a prestigious NAAC 'B+' Grade, approved by the Bar Council of India (BCI), and affiliated with Chaudhary Charan Singh University, the institution stands as a beacon of academic excellence and value-based learning. KCL offers a robust portfolio of legal programs designed to meet the diverse aspirations of tomorrow's advocates, including LL.M. (2 years), LL.B. (3 years), B.A. LL.B. (5 years), and B.Com. LL.B. (5 years).

Beyond conventional academics, KCL fosters holistic development by bridging the gap between classroom theory and clinical legal practice. The college provides a vibrant experiential ecosystem through national seminars, workshops, court visits, and corporate social responsibility (CSR) initiatives. Driven by a powerhouse Training & Placement Cell, the institution maintains strong industry linkages, consistently securing elite internships and achieving a phenomenal 75–80% placement rate for its graduates in reputed legal organizations. To support cutting-edge legal research and advocacy skills, the college boasts a fully automated, tech-smart campus equipped with high-speed Wi-Fi connectivity and modern infrastructure, including projector-enabled classrooms, seminar halls, and a state-of-the-art auditorium. At the heart of its academic resource network is a fully air-conditioned digital library that seamlessly grants students institutional access to premier global legal databases, including SCC Online, Manupatra, DELNET, and SWAYAM, empowering future legal minds to stay at the absolute forefront of contemporary jurisprudence.

Championing rigorous legal scholarship and innovative interdisciplinary exchange, the institution proudly hosts two flagship academic publications. The Kamkus Law Journal (KLJ) is a prestigious, UGC-CARE indexed, peer-reviewed, bilingual, and blind peer-reviewed journal (ISSN: 2582-1156) that features original research, case reports, and legislative commentary; submissions and research portals can be accessed directly at kamkuslawjournal.org. Complementing this is Vidhi Darshan, a newly established biannual, peer-reviewed, bilingual, and multidisciplinary journal founded to facilitate high-quality research, encourage fresh intellectual dialogue, and uphold exemplary academic standards across diverse allied disciplines.

MESSAGE FROM THE PATRON



MR. KARUNAKAR SHUKLA

It is with great pride and deep reverence for the legacy of legal education that I extend a heartfelt invitation to all aspiring law students to participate in the **“Kamla Sukul Memorial National Moot Court Competition – 2026,”** hosted by Kamkus College of Law.

Kamkus College of Law has steadily flourished as a centre of academic excellence and professional integrity. As one of the premier private legal institutions in the country, we have always recognized mooting as an essential component of legal education — a bridge between theoretical learning and practical application.

Legal education is not merely an academic pursuit; it is the foundation of a just and equitable society. It empowers individuals to uphold the rule of law, advocate for human rights, and contribute meaningfully to the legal system. In today’s rapidly evolving legal landscape, it is imperative that students engage with real-world challenges through experiential platforms such as moot courts.

This competition offers a unique opportunity for law students to refine their research skills, sharpen their analytical thinking, and master the art of oral advocacy. Mooting cultivates confidence, discipline, and a deeper understanding of legal principles — qualities essential for any future legal professional.

At Kamkus, we are deeply committed to nurturing the next generation of legal minds. We encourage every participant to embrace this journey with enthusiasm, resilience, and a spirit of collaboration. Let this be a celebration of intellect, integrity, and the pursuit of justice.

MESSAGE FROM THE PRINCIPAL



DR. AMBUJ SHARMA

It gives me immense pleasure to welcome you all to the **Kamla Sukul Memorial National Moot Court Competition-2026** being organized by Kamkus College of Law on the **24th and 25th October, 2026**.

Moot court competitions are an integral part of legal education, as they bridge the gap between theoretical learning and real-world legal practice. They encourage students to develop critical thinking, advocacy skills, and a deep understanding of legal principles. At Kamkus College of Law, we believe in nurturing not just competent legal professionals, but also responsible members of the legal fraternity who are committed to justice, ethics, and excellence.

This competition provides a platform for budding lawyers from across the country to showcase their research abilities, legal acumen, and oratory skills. We are proud to host such an event that fosters healthy competition, intellectual rigor, and professional growth.

I extend my heartfelt best wishes to all the participants, judges, faculty coordinators, and volunteers who have contributed to making this event a grand success. May this competition be a memorable learning experience for all.

ACHIEVEMENTS

Kamkus College of Law Moot Court Team proudly clinched victory at the prestigious National Moot Court Competition hosted by HRIT University, held virtually on February 20–21, 2026. The winning team comprised Divyanshi Tiwari, (B.A.LL.B. VIIIth Sem.), Deepanshu Gupta, (B.A.LL.B. VIIIth Sem.), and Kanchan (B.A.LL.B. VIIIth Sem.).



FIAT JUSTITIA – 2026 1st National Moot Court Competition, 2026 organised by University College of Law, Mohanlal Sukhadia University, Udaipur (Rajasthan): (21st – 22nd February, 2026): Vishal Tripathi (LL.B. VI Sem.), Harshit Bhatti (B.A. LL.B. Xth Semester), and Deepak Mishra (B.A. LL.B. VIIIth Sem.), proudly represented Kamkus College of Law in this prestigious National Moot Court



In the esteemed 9th Anand Swaroop Gupta Memorial International Moot Court Competition, (3-5 April, 2025), organized by Sharda School of Law, Sharda University, Greater Noida, U.P., the Moot team from Kamkus College of Law, Ghaziabad—comprising Vishal Tiwari (LL.B. IV Semester), Harshit Bhatti (VIII Semester, B.A. LL.B.), and Deepak Mishra (VI Semester, B.A. LL.B.)—showcased outstanding legal proficiency and advocacy skills.



Among the standout achievements, **Deepak Mishra** was honoured as the **Best Speaker**, receiving a cash prize of **₹5,000** along with a certificate in recognition of his exceptional oratory skills and persuasive argumentation.



QW - Gold Medal For the Debater Students - Together We Achieve Greatness



MOOTING AT KAMKUS COLLEGE OF LAW



Kamkus College of Law has developed a strong mooting culture through regular moot courts, debates, ADR, trial advocacy, judgment writing, quizzes, and webinars.

The **Kamla Sukul Memorial National Moot Court Competition 2025**, held on **7-8 November 2025** at Kamkus College of Law, Ghaziabad, brought together law students from across India on the theme ***“Cyber Harassment, Virtual Conduct, and Criminal Accountability.”*** The competition promoted excellence in legal research and advocacy. The ***“Kamkus Vidhi Ratan”*** trophy is awarded to the winning team for one year, while its replica remains permanently with the college.

The **Kamla Sukul Memorial Intra-Moot Court Competition 2026** was a significant achievement in the college's history. Held on **11-12 April 2026**, the competition featured **18 teams** and included specialised workshops for first-time participants. It enhanced students' legal research and advocacy skills while promoting **academic excellence, inclusivity, alumni engagement, and gender equality**.



Kamkus College of Law, Ghaziabad, organized an **Intra Mock Trial on Mediation** on 22nd August, 2025 to showcase the talents of first-year students and create awareness about **Alternative Dispute Resolution (ADR)**.

The Kamla Sukul Memorial Intra-Moot Court Competition 2025 was a landmark achievement for the college. Held on 25-26 April 2025, it successfully trained first-time participants through dedicated workshops and attracted 17 enthusiastic teams. The event strengthened students' legal research and advocacy skills while fostering academic excellence, inclusivity, alumni engagement, and gender equality.



KAMKUS COLLEGE OF LAW
MOOT COURT COMMITTEE

RULES AND REGULATIONS

ELIGIBILITY CRITERIA:

- Open to all students enrolled in a 3-year or 5-year law degree course in any recognized Law College/University in India.
- Each team shall consist of either three members—two Speakers and one Researcher—or two members, with one member serving as a Speaker and Researcher and the other as a Speaker.
- A maximum of 1 team per institution is allowed.

STRUCTURE OF THE COMPETITION:

The Competition will be structured as per the following format:

1. Preliminary Rounds
2. Quarter Final Rounds
3. Semi-Final Rounds
4. Final Round.

LANGUAGE:

The language of the Competition shall be English.

DRESS CODE:

- The participants shall adhere to following dress code when present in any court room during the Competition.
- **Girls:** White *salwar* and *kurta* or white shirt and black trousers, black plain tie along with black coat and black shoes.
- **Boys:** White shirt, black trousers and black plain tie along with black coat and black shoes.

Note: The participating teams shall also adhere to the above-mentioned dress code while attending the inaugural and valedictory ceremonies of the Competition.

MEMORIALS

The Organizing Committee reserves the right to use the memorial submitted by the participating teams, as it deems appropriate. The memorial submitted shall not be returned to the participants. All memorials submitted for all purposes of the Competition shall strictly adhere to the rules of the Competition. Each Team participating in the Competition must prepare one Memorial on behalf of Petitioner and one on behalf of the Respondent(s). The following content specifications must be strictly adhered to:

- Font and Size (General) - Times New Roman, 12 pts
- Line Spacing (General) - 1.5 lines
- Font and Size (Footnotes) - Times New Roman, 10 pts
- Line Spacing (Footnotes) - Single line
- Page Margins - 1 inch on all sides
- The Hard Copies of the Memorial shall be printed on only one side.
- The citation should be in compliance with the Bluebook 21st edition. Speaking footnotes or Endnotes are not allowed.
- Petitioner memorials are required to have a **Blue** cover and Respondent memorials are required to have a **Red** cover.
- The memorials shall not contain any form of identification apart from the team code. If any such identification or mark, symbol, etc. which has the effect of identifying the team is found on the memorial, then it shall result in instant disqualification. A penalty of 5 marks shall be levied in case the memorial is submitted in any other format or as a multiple file by the team.
- The hard copy of memorial must be exact replica of the soft copy submitted with the Organizers. Any difference in the same will result in disqualification from the Competition.

• CONTENTS:

- Cover Page
- Table of Contents
- Table of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Summary of Facts
- Issues Raised
- Summary of Arguments
- Arguments Advanced
- Advanced Prayer

Note: The team code must be ascribed on the top right corner of the cover page.

MEMORIAL SCORING

The Organizing Committee shall constitute a panel of judges with domain expertise, for the evaluation of the memorial. Both memorials shall be evaluated separately on a scale of 0-100. The criteria for evaluation are as follows:

CRITERIA	MARKS
Knowledge of Law and Facts	20
Depth and quality of research.	20
Proper and Articulate Analysis	20
Correct Format and Proper Citation.	20
Legal analysis	20
Total	100

PENALTY

Penalty shall be imposed by Negative marking as per the following criteria:

- **Late Submission of Memorials:** 2 marks per memorial for the first 12 hours after the deadline and 1 mark for every next 6 hours.
- **Wrong File Name:** 1 mark per Memorial.
- **Exceeding page limit prescribed:** 1 mark for each exceeding page.
- **Excluding relevant / Including irrelevant items on the cover page:** 1 mark per violation.
- **Failure to comply with Bluebook 21st Edition for Footnotes:** 1 mark per page.
- **Wrong Font Style:** 1 mark per page. Wrong Line Spacing: 1 mark per page.
- **Failure to use correct colour coding:** 2 marks per Memorial

ORAL ROUNDS

DRAW OF LOTS:

- The matchup of teams in Preliminary Rounds shall be determined on the basis of draw of lots.
- Draw of lots and Memorial Exchange shall take place on 24th October 2026 after the Inaugural Ceremony

PRELIMINARY ROUNDS

- The preliminary rounds shall be conducted in two stages. Each stage will be one preliminary round where each team will represent either the Petitioner or Respondent for that round. Sides will be determined by way of draw of lots. Each team will face a separate team and a separate bench in both the preliminary rounds.
- Each preliminary round shall be for 30 minutes in total. Each team will be given a total time of 20 minutes comprising of oral pleadings, and 10 minutes for rebuttal/sur-rebuttal.
- Each preliminary round will be judged by two judges, each of whom shall score every speaker on a scale of 0-100. The teams winning both the preliminary rounds will automatically qualify for the quarter final rounds. In case of one win and one loss, the total score of both the rounds will be taken in consideration.
- In case of tie, the memorial score of both the teams will be taken into consideration. In case there are more than 8 teams with two wins, the first eight shall qualify for the quarter finals.
- Oral arguments must be limited to the issues outlined in the memorial. The researcher is permitted to accompany the speakers during the oral rounds.
- Any use of abusive language, offensive gestures, or prohibited expressions will result in immediate disqualification.

In the event of a tie, the margin of victory from each team's respective rounds will be evaluated. If the tie persists after considering these margins, the final decision will be based on the Memorial scores.

QUARTER-FINAL ROUND:

- **The top eight (8) teams** shall qualify for the quarter-final round. The sides and against whom the team shall argue will be determined by way of draw of lots.
- Each Quarter-Final round shall be for 30 minutes in total. Each team will be given a total time of 30 minutes comprising of oral pleadings, rebuttal/surrebuttal. Time management is at the discretion of the team. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.
- The Quarter-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Semi-Final Rounds, by virtue of a knockout win.

SEMI-FINAL ROUND:

- **The top four (4) teams** shall qualify for the semi-final round. The sides and against whom the teams shall argue will be determined by way of draw of lots.
- Each Semi-Final round shall be for 50 minutes in total. Each team will be given a total time of 45 minutes comprising of oral pleadings, rebuttal/ surrebuttal. Time management is at the discretion of the team. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.

The Semi-Final round shall be judged by three judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Final Round, by virtue of a knockout win.

FINAL ROUND:

- The top two (2) teams shall qualify for the final round. Sides will be determined by way of draw of lots.
- The Final round shall be for 50 minutes in total. Each team will be given a total time of 45 minutes comprising of oral pleadings, rebuttal/sur-rebuttal. Time management is at the discretion of the team. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.
- The Final round shall be judged by a panel of three judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks shall be adjudged as the winners of the Competition.

ORAL ROUNDS SCORING:

CRITERIA	MARKS ALLOTTED
Knowledge of Law and Facts	20
Application of Legal Principles.	20
Courtroom conduct	10
Clarity and Structure of Arguments.	15
Response to Questions from Judges	15
Advocacy Skills & Persuasiveness	10
Time Management	10
Total	100

GENERAL RULES

- **The final decision regarding Implementation and Interpretation of Rules regarding Moot Court practice and procedures lies with the Organizing Committee.**
- The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purposes of the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.
- In case of evaluation of all the Rounds, the Memorial Marks shall not be included to decide the merit.
- The decision of the judges with regard to the outcome of the rounds shall be final.

SCOUTING:

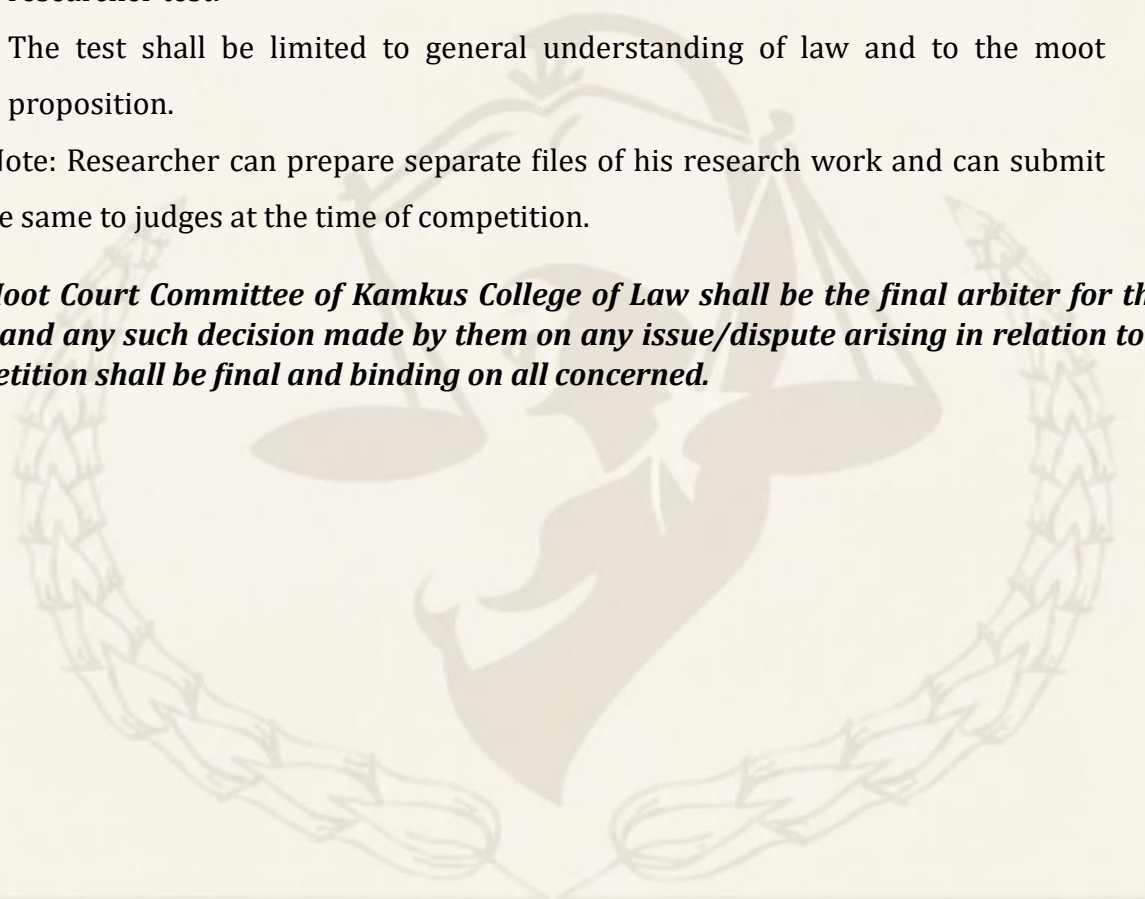
- Teams shall not be allowed to observe the orals of another team, unless they have been officially knocked-out of the competition. Scouting is strictly prohibited. Scouting by any team shall entail instant disqualification.
- Registration Fee once paid is non-refundable.
- The Organizing Committee reserves the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the Teams within a reasonable period of time.
- USING OF MOBILE PHONES/LAPTOPS OR OTHER ELECTRONIC GADGETS ARE STRICTLY PROHIBITED INSIDE THE COURTROOM. VIOLATION OF THIS WOULD AMOUNT TO DISQUALIFICATION.

RESEARCHER'S TEST

- The “Researcher Test” shall take place on **24th October, 2026**.
- Only the Researcher, as indicated in the team registration form, shall take the researcher test.
- The test shall be limited to general understanding of law and to the moot proposition.

*Note: Researcher can prepare separate files of his research work and can submit the same to judges at the time of competition.

The Moot Court Committee of Kamkus College of Law shall be the final arbiter for these Rules and any such decision made by them on any issue/dispute arising in relation to the Competition shall be final and binding on all concerned.



KAMKUS COLLEGE OF LAW
MOOT COURT COMMITTEE

MOOT PROPOSITION

ARYAN KAPOOR

VS.

UNION OF ARANYA & ANR.

1. The **Republic of Aranya** is a Sovereign, Socialist, Secular, Democratic Republic and governed by a written Constitution which guarantees fundamental rights and establishes an independent system of governance. The Constitution recognises, inter alia, equality before law, freedom of speech and expression, and the protection of life and personal liberty as essential guarantees within its constitutional framework.
2. Aranya follows a **parliamentary form of government** and conducts periodic elections through an independent constitutional authority known as the **Election Commission of Aranya ("ECA")**, entrusted with the superintendence, direction and control of elections. The integrity, transparency and fairness of the electoral process constitute important aspects of the constitutional framework of Aranya.
3. Over the past decade, Aranya has witnessed rapid growth in **digital communication, social-media platforms and artificial intelligence technologies**. Digital platforms have become an important medium for political discourse, public debate, journalism and electoral campaigning.
4. The development of **Generative Artificial Intelligence ("Generative AI")** has further transformed the digital environment. Generative AI technologies enable users to create highly realistic synthetic text, images, audio and audio-visual material, including material capable of reproducing an individual's voice, facial appearance, gestures and mannerisms.
5. While such technologies have contributed to innovation, creativity, education, journalism and political communication, their increasing accessibility has also raised concerns relating to **synthetic misinformation, impersonation, manipulation of political discourse, electoral interference and injury to individual dignity and reputation**.

6. In response to these developments, Aranya has adopted a legal and regulatory framework governing digital intermediaries and electronically generated content. The framework seeks to balance technological innovation with the protection of constitutional rights, individual interests and the integrity of the democratic process.

7. It is against this technological and constitutional background that the present dispute arises.

8. In March, 2026, the Election Commission of Aranya announced the schedule for the General Elections to the House of Representatives of Aranya.

Aryan Kapoor, aged 47, was the President of the People's Reform Party ("PRP"), a principal opposition political party in Aranya. Kapoor had served as a member of the House of Representatives for three consecutive terms and was contesting from the Nandipur Parliamentary Constituency.

The election in Nandipur was regarded as closely contested.

9. On 3rd April, 2026, seven days prior to the scheduled polling in Nandipur, a 94-second video was uploaded on a widely used social-media platform known as "Vox-Populi."

The video purported to depict Aryan Kapoor in a private meeting with representatives of a foreign defence corporation. Kapoor appeared to accept a substantial sum of money and discuss the award of a defence contract to the corporation.

In the video, Kapoor appeared to state:

"If we come to power, the defence contract will be awarded to your company."

The video reproduced what appeared to be Kapoor's voice, facial features, gestures and mannerisms with a high degree of realism

10. Within two hours of its upload, the video had been viewed approximately 8 million times. Within twenty-four hours, its viewership had exceeded 50 million across Vox-Populi and other digital platforms. The video was subsequently reproduced and circulated through messaging applications, video-sharing platforms and online news portals, resulting in its widespread dissemination across Aranya.

11. Kapoor publicly denied the authenticity of the video and stated that he had neither made the statement contained therein nor met the persons depicted in the video.

The PRP also issued a public statement alleging that the video was fabricated and was intended to influence voters shortly before polling.

Certain political commentators, however, suggested that the video could not be immediately presumed to be unlawful merely because it was digitally manipulated and raised concerns that overly broad restrictions on AI-generated political content could affect legitimate political satire, parody and criticism.

- 12.** The video had been created using a publicly accessible generative-AI service known as “GenVox,” operated by a foreign technology company that enabled users to generate synthetic audio-visual content using publicly available images, recordings and other information. The identity of the person who created and initially uploaded the impugned video could not be ascertained at the relevant time. The original version of the video contained no visible disclosure or indication that it had been synthetically generated or digitally manipulated.

- 13.** On 4 April 2026, the ECA received several complaints concerning the impugned video.

Following the complaints, the ECA’s Technical Division conducted a preliminary examination of the video and identified indicators suggesting that it had been digitally manipulated. Based on these findings, the ECA subsequently issued a written direction to Vox-Populi Media Ltd., requiring the platform to remove the impugned video and take reasonable measures to prevent its further dissemination. The direction was duly received by Vox-Populi at 10:07 a.m. on 4 April 2026. The direction further required the platform to comply within the period prescribed under the applicable legal and regulatory framework.

- 14.** Vox-Populi acknowledged receipt of the direction. At the relevant time, the platform’s automated content-moderation system had classified the impugned video as political content requiring further review. Under the platform’s internal content-moderation policy, certain categories of political content were subject to additional human review before any removal action could be taken, particularly where the content could potentially constitute political criticism, parody, or satire. Accordingly, the matter was referred to the platform’s human-review team for further assessment and appropriate action.

- 15.** The impugned video remained accessible on Vox-Populi for approximately 48 hours after the platform received the ECA's direction, during which period it continued to be viewed and shared by users. For a part of this period, the platform's recommendation system continued to make the video available to users based on their engagement with political content, thereby facilitating its further dissemination. Vox-Populi subsequently removed the impugned video upon completion of its internal review. The platform also preserved information relating to the video's original upload, subsequent dissemination, and moderation history.
- 16.** On 7 April 2026, an independent digital-forensics laboratory submitted its report concerning the impugned video.

The report concluded that the video was synthetically generated and materially manipulated. It further concluded that Kapoor's facial features and voice had been digitally reproduced and that the statements attributed to him in the video had not been made by him.

The forensic examination did not identify the person responsible for creating the video.
- 17.** Polling in the Nandipur Parliamentary Constituency was held on 10 April 2026, following which Aryan Kapoor was defeated by a margin of 12,416 votes. Approximately 1.8 million votes were cast in the constituency. Kapoor alleged that the circulation of the impugned video had adversely affected public perception of his integrity and had materially contributed to his electoral defeat. The opposing political party disputed this allegation, contending that the election result could not reasonably be attributed to any single item of political communication.
- 18.** Kapoor did not challenge the validity of the election result in the present proceedings. The election result is relevant only to the extent that the Petitioner relies upon it in establishing the nature and extent of the alleged harm caused by the dissemination of the impugned video.
- 19.** On 20 April 2026, Aryan Kapoor filed a Writ Petition under Article 32 of the Constitution of Aranya before the Supreme Court of Aranya, impleading the Union of Aranya and Vox-Populi Media Ltd. as Respondents. The Petitioner contended that the existing legal and regulatory framework was inadequate to effectively address the misuse of Generative Artificial

Intelligence (AI) in electoral politics, particularly with respect to the creation, dissemination, and circulation of synthetic or digitally manipulated content concerning individuals.

20. The Petitioner alleged that **Vox-Populi Media Ltd.** had failed to discharge its obligations as an intermediary and had failed to remove the impugned video within the period prescribed under the applicable law, despite having received a direction from the ECA. The Petitioner further contended that the unauthorised reproduction and manipulation of his voice, likeness, and persona, coupled with the false depiction of him accepting a bribe, had caused serious injury to his dignity and reputation and infringed his constitutionally protected interests under **Article 21**.
21. The Petitioner also challenged the adequacy of the existing legal and regulatory framework governing **synthetically generated and digitally manipulated content**. He contended that the State bears a constitutional obligation to safeguard individuals and the integrity of the electoral process against technologically facilitated deception. At the same time, he submitted that any regulatory measures governing AI-generated or synthetic political content must be carefully structured and proportionate so as to address the harms arising from such content without unjustifiably restricting the **fundamental right to freedom of speech and expression**.
22. Vox-Populi denied the allegations and maintained that it had neither created nor uploaded the impugned video, which, according to the platform, had been uploaded by a third party. The platform further contended that it had acted in accordance with the applicable legal and regulatory framework governing intermediaries and that any delay in removing the impugned video occurred in the course of its internal review process.

The Union of Aranya defended the adequacy of the existing legal and regulatory framework and submitted that the regulation of synthetically generated and digitally manipulated content must strike a constitutionally permissible balance between protecting individuals and safeguarding the integrity of the electoral process, on the one hand, and preserving the fundamental right to freedom of speech and expression, on the other.
23. The **Supreme Court of Aranya** admitted the Petition and directed the parties to address the constitutional and statutory issues arising for its consideration. The matter is presently pending before a **Constitution Bench comprising five judges**.

ISSUES FOR CONSIDERATION

In light of the foregoing facts, the following issues arise for consideration before this Hon'ble Court:

ISSUE I

- **Whether the present Writ Petition under Article 32 of the Constitution of Aranya is maintainable against Vox-Populi Media Ltd., a private intermediary, in respect of the alleged violation of the Petitioner's fundamental rights?**

ISSUE II

- **Whether Vox-Populi Media Ltd. Is entitled to the protection of safe harbour under Section 79 of the Information Technology Act, 2000, where, despite receiving a direction from the Election Commission of Aranya to remove the impugned content, the content remained accessible on its platform for approximately 48 hours?**

ISSUE III

- **Whether the unauthorised creation and dissemination of a synthetic video reproducing the Petitioner's voice, likeness and persona, falsely depicting him as accepting a bribe, violates the Petitioner's constitutionally protected rights to dignity, privacy and reputation under Article 21 of the Constitution of Aranya?**

ISSUE IV

- **Whether the existing legal and regulatory framework governing synthetically generated and digitally manipulated content adequately protects constitutional rights and the integrity of the electoral process, and whether regulation of such content, particularly in the context of political communication, constitutes a constitutionally permissible restriction upon the freedom of speech and expression guaranteed under Article 19(1)(a) of the Constitution of Aranya?**

ISSUE V

- **Whether, in the facts and circumstances of the present case, the Petitioner is entitled to appropriate constitutional relief, including compensation, for the alleged infringement of his fundamental rights and the reputational and other harm arising from the dissemination of the impugned video?**

APPLICABLE LAW

For the purposes of the present Moot, participants may refer to the following provisions, subject to their applicability to the facts:

- The Constitution of Aranya, 1950.
- Information Technology Act, 2000
- Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021.
- Representation of the People Act, 1951
- Aranya Nyaya Sanhita (ANS), 2023.
- Aranya Sakshya Adhiniyam (ASA), 2023.
- Other Applicable Laws, Rules, and Regulations.

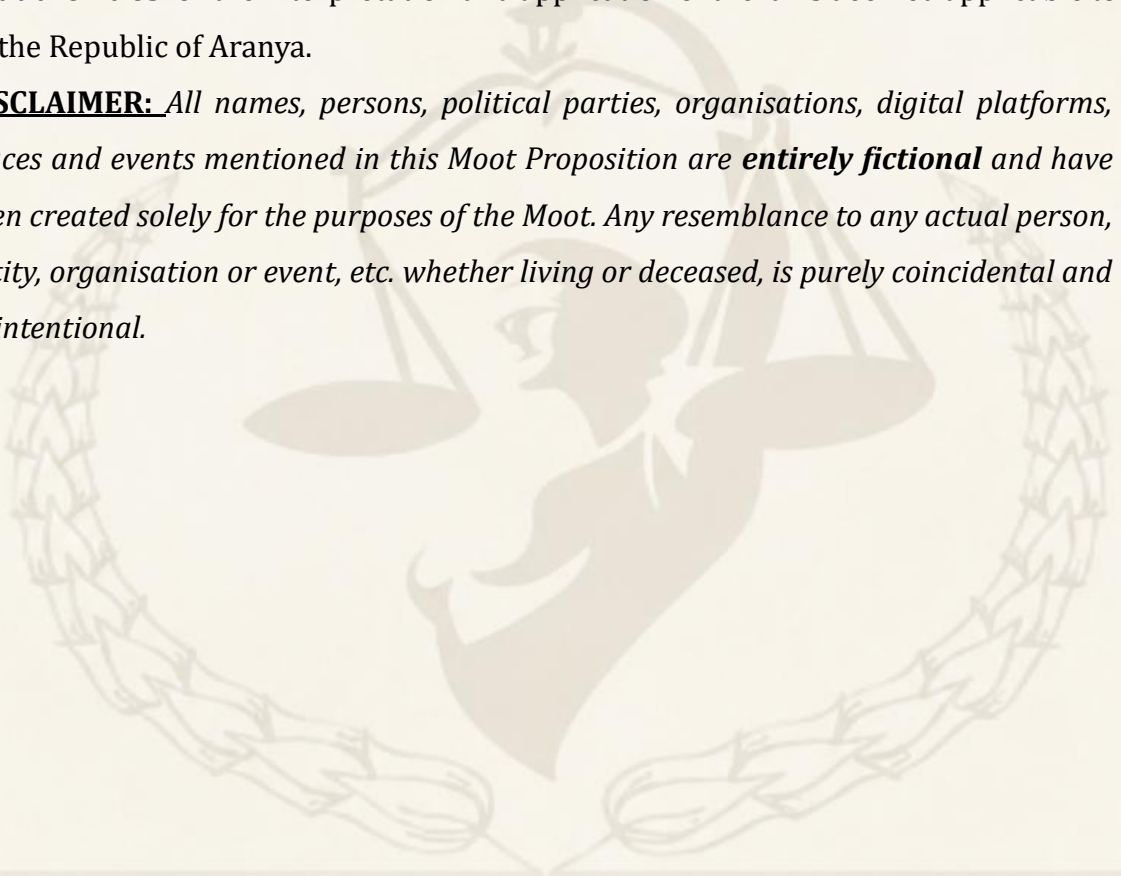
INSTRUCTIONS FOR PARTICIPANTS

- Participants shall prepare and submit written submissions on behalf of **both the Petitioner and the Respondents**.
- Participants are encouraged to examine and rely upon relevant **constitutional provisions, statutory provisions, judicial precedents, rules and regulations, and other applicable national and international legal standards**, wherever relevant to the issues arising in the present case.
- Participants **shall not frame, introduce, or argue any issue other than the Issues for Consideration expressly set out in this Moot Proposition**.
- The **Constitution, statutes and regulations of the Republic of Aranya shall be deemed to be *pari materia* with the corresponding laws of India as applicable**

- **1st August, 2026**, unless otherwise expressly specified in this Moot Proposition. Such laws shall be interpreted and applied in their true constitutional and legal context.

Participants may rely upon **Indian judicial precedents and other relevant authorities** for the interpretation and application of the laws deemed applicable to the Republic of Aranya.

DISCLAIMER: *All names, persons, political parties, organisations, digital platforms, places and events mentioned in this Moot Proposition are **entirely fictional** and have been created solely for the purposes of the Moot. Any resemblance to any actual person, entity, organisation or event, etc. whether living or deceased, is purely coincidental and unintentional.*



KAMKUS COLLEGE OF LAW
MOOT COURT COMMITTEE

AWARDS & ACCOLADES

CATEGORY	PRIZE AMOUNT
WINNER TEAM	₹ 5100/-
RUNNER-UP TEAM	₹ 3000/-
BEST SPEAKER	₹ 1000/-
BEST RESEARCHER	₹ 1000/-
BEST MEMORIAL	₹ 1000/-
TOTAL PRIZE POOL	₹ 11,100/-

KAMKUS COLLEGE OF LAW
MOOT COURT COMMITTEE

IMPORTANT DATES

Events	Dates
Registration Open date	20 th September, 2026
Registration close date	16 th October, 2026
Last Date for Submission of Soft copy of Memorial	18 th October, 2026
Last Date for Submission of Hardcopy of Memorial	20 th October, 2026
Inauguration, Draw of Lots, Researcher's Test, Prelims and Quarter Finals	24 th October, 2026
Semi-Finals, Finals and Valedictory	25 th October, 2026

REGISTRATION

- Registration Fee: ₹1500/ (Rupees One Thousand Five Hundred only) per team.
- Registration Fee is only payable by way of Account Transfer.
- Account No.: 1261000000000125
- Bank Name: THE NAINITAL BANK
- IFSC code: NTBL0GHA126
- Branch: Sanjay Nagar, Ghaziabad
- Registration Link: <https://forms.gle/KcsnTVsDty54jQdt5>
- Email ID: kamkus.mootcourt@gmail.com
- Contact No. 8800336444, 9310006444
- **Hard copy submission postal address:**
The principal,
Kamkus College of Law,
Sector-23, B-Block, Sanjay Nagar, Ghaziabad
(Uttar Pradesh) PIN: 201002



- The last date for receiving the soft copies of the Registration Form is 17th October, 2026.

Note: Soft-copy of the Registration Form and Memorials should be sent to the above-mentioned

ORGANIZING COMMITTEE

- **Mr. Karunakar Shukla** (Chief Patron)
- **Dr. Ambuj Sharma** (Principal)
- **Dr. Neetu Mankotia** (Vice-Principal)
- **Dr. Tabassum Baig** (Convener)
- **Dr. Neelima Agarwal** (Co-Convener)
- **Ms. Somna Singhal** (Co-Convener)
- **Mr. Prakhar Dwivedi** (Co-Convener)

STUDENT EXECUTIVE COMMITTEE

MR. DEEPAK MISHRA	B.A.LLB. 9TH SEM.
MS. DIVYANSHI TIWARI	B.A.LLB. 9TH SEM.
MR. SHUBHAM SHUKLA	B.A.LLB. 5TH SEM.
MR. AMITESH KUMAR KHARWAL	B.A.LLB. 7TH SEM.
MR. OJAS KAPOOR	B.A.LLB. 3RD SEM.
MS. ANJALI KOLI	B.A.LLB. 7TH SEM.
MS. LAKSHITA	B.A.LLB. 3RD SEM
MS. SHILPI	B.A.LLB. 7TH SEM.



KAMLA SUKUL MEMORIAL NATIONAL MOOT COURT COMPETITION – 2026

REGISTRATION FORM

Name of the Institution: _____

Address: _____

Phone No.: _____

E-mail/Website: _____

MOOTER-ONE

Name: _____

Gender: _____

Course with Semester: _____

Mobile No.: _____

E-mail: _____

PHOTO

MOOTER-TWO

Name: _____

Gender: _____

Course with Semester: _____

Mobile No.: _____

E-mail: _____

PHOTO

RESEARCHER

Name: _____

Gender: _____

Course with Semester: _____

Mobile No.: _____

E-mail: _____

PHOTO

Date and Time of Arrival: _____

Mode of Transport: Train/Bus/Any Other _____

Date and Time of Departure: _____

Details of Payment: _____

Transaction ID and Date: _____

(Signature and seal of the Principal/Faculty in-charge)

KAMKUS COLLEGE OF LAW
MOOT COURT COMMITTEE